

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO. 1666

ANSWERED ON 03.08.2026

SAFEGUARDING TAMIL NADU'S CAUVERY WATER RIGHTS

1666 SHRI KAMAL HAASAN:

Will the Minister of **Jal Shakti** be pleased to state:

- (a) whether Government of Karnataka has submitted the revised DPR for the Mekedatu project and whether the Cauvery Water Management Authority has forwarded it with any observations;
- (b) whether Government has assessed its impact on downstream irrigation and drinking water availability in the State of Tamil Nadu and the outcome thereof;
- (c) whether approval will be granted only after compliance with the Cauvery Tribunal Award, the Supreme Court judgment and the Cauvery Water Management Scheme, 2018; and
- (d) whether Government has considered Tamil Nadu's views on the revised DPR and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (d) The Detailed Project Report (DPR) of Mekedatu Balancing Reservoir cum Drinking Water Project, Karnataka, submitted in 2019, has been returned to the project authority with a request to submit a revised DPR in compliance with the Cauvery Water Disputes Tribunal (CWDT) Award and the extant guidelines of Central Water Commission(CWC). The revised DPR has not yet been received by the CWC.

The Techno-economic appraisal of DPRs of Water Resources Projects in Cauvery Basin received from State Governments is carried out by the CWC in accordance with the extant guidelines and in compliance with the CWDT Award and the judgement of Hon'ble Supreme Court dated 16 February, 2018.
